

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Central Excise Appeal No. 2356 of 2012

(Arising out of Order-in-Appeal No. 220/2012 dated 07/05/2012
passed by the Commissioner of Excise (Appeals), Mangalore.)

**M/s. MYSORE SUGAR
COMPANY LTD**
SUGAR TOWN,
MANDYA 517402

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax MYSORE**
S1-S2, VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE - 570011
KARNATAKA

Respondent(s)

APPEARANCE:

None

Shri H. Jayathirtha, Superintendent, Authorised Representative
for the Respondent.

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)**

Final Order No. 20161 / 2023

Date of Hearing: 06/03/2023

Date of Decision: 06/03/2023

Per : AS PER BENCH

None for the appellant. Appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court on **06/03/2023.**)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

rv...